

**HIGH COURT OF SIKKIM
GANGTOK**

NOTICE

No :...65...../Judl./HCS

Dated : 30.11.2021

Further to the notice bearing No. 60/Judl./HCS dated 20.11.2021, the determination of the Division Benches and Single Benches of the High Court of Sikkim w.e.f. 1st December, 2021, until further orders, will be as per the following Roster :-

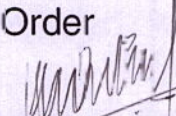
DIVISION BENCHES		
SL. NO.	NAME OF THE HON'BLE JUDGES	JURISDICTION
1.	DIVISION BENCH-I: (HCJ & HJ-I) Hon'ble, the Chief Justice, Biswanath Somadder and Hon'ble Mrs. Justice Meenakshi Madan Rai [COURT NO.1]	1. Public Interest Litigation (PIL); 2. All matters required to be taken up by a Division Bench (other than Criminal Appeals and Commercial matters).
2.	DIVISION BENCH-II: (HCJ & HJ-II) Hon'ble, the Chief Justice, Biswanath Somadder and Hon'ble Mr. Justice Bhaskar Raj Pradhan [COURT NO.1]	All Commercial and Arbitration matters required to be taken up by a Division Bench.

3.	DIVISION BENCH-III: (HJ-I & HJ-II) Hon'ble Mrs. Justice Meenakshi Madan Rai and Hon'ble Mr. Justice Bhaskar Raj Pradhan [COURT NO.2]	All Criminal Appeals and other Criminal matters required to be taken up by a Division Bench.
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SINGLE BENCHES		
SL. NO.	NAME OF THE HON'BLE JUDGES	JURISDICTION
1.	SINGLE BENCH-I Hon'ble, the Chief Justice, Biswanath Somadder [COURT NO.1]	1. Petitions filed under Arbitration and Conciliation Act, 1996; 2. All Single Bench matters not falling within the determination of any other Single Bench.
2.	SINGLE BENCH-II Hon'ble Mrs. Justice Meenakshi Madan Rai [COURT NO.2]	1. Writ Petition (C) (upto the year 2020); 2. Contempt of Court cases relating to Civil Contempt [(Cont.Cas.(C)]; 3. Proceedings relating to Criminal Contempt [Cont.Cas.(Crl.)]; 4. Transfer Petition for transfer of a Civil proceeding [Tr.P.(C)]; 5. Transfer Petition for transfer of a Criminal proceeding [Tr.P.(Crl)]; 6. Regular Second Appeal (RSA);

		<p>7. All Criminal Appeals and other Criminal matters required to be taken up by a Single Bench;</p> <p>8. All Criminal Leave Petitions required to be taken up by a Single Bench (Crl.L.P.);</p> <p>9. Criminal Revision Petition (Crl. Rev. P.);</p> <p>10. Motor Accident Appeals (MAC App.) and</p> <p>11. Appeal from Appellate Order (SAO).</p>
3.	<p style="text-align: center;">SINGLE BENCH-III</p> <p>Hon'ble Mr. Justice Bhaskar Raj Pradhan</p> <p>[COURT NO.3]</p>	<p>1. Writ Petitions (Civil) (2021 onwards);</p> <p>2. Writ Petition (Crl.);</p> <p>3. Regular First Appeal (RFA);</p> <p>4. Bail Matters - both Regular and Anticipatory;</p> <p>5. Applications under section 482 Cr. P. C.(Crl. M. C.).</p> <p>6. First Appeal from Orders (FAO);</p> <p>7. Election Petition (El. Pet.);</p> <p>8. All matters relating to Tax and Revenue (other than Statutory Appeals);</p> <p>9. Revision Petition (Family Court) [RP(FAM.CT.)];</p> <p>10. Civil Revision Petition (CRP);</p>

		11. Civil Reference (C.Ref.) and 12. Criminal Reference (Cr.Ref.).
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By Order

30-11-2021
REGISTRAR GENERAL

Memo No. : 7493-7504/Judl./HCS

Dated : 30.11.2021

Copy to :-

1. Additional Registrar-cum-PPS to Hon'ble the Chief Justice and Deputy Registrar-cum-PS to Hon'ble Chief Justice,
2. Additional Registrar-cum-PPS to Hon'ble Judge,
3. Deputy Registrar-cum-PS to Hon'ble Judge,
4. Advocate General, Office of the Advocate General, Government of Sikkim, Gangtok,
5. Additional Advocate General, Office of the Advocate General, Government of Sikkim, Gangtok,
6. The President, Bar Association of Sikkim, (High Court & Subordinate Courts of Sikkim, Gangtok,
7. The President, High Court Bar Association, Gangtok,
8. The President, Bar Association of Namchi, South Sikkim,
9. The Computer Cell, High Court of Sikkim, Gangtok,
10. Notice Board,
11. Guard file and
12. File.


30-11-2021
REGISTRAR